IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-512
Appeal No.- 200/252/ND/2022

IN THE MATTER OF:
Income Tax Officer, Ward 9 (1) **....Applicant**
Vs.
ROC (M/s Freak Buildcon Pvt. Ltd.) **.....Respondent**

SECTION
U/s 252

Order delivered on 05.12.2022

CORAM:
SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant :
For the Respondent :

ORDER

Heard the submissions made by Proxy Counsel for Income Tax Dept. Proxy Counsel for Income Tax Dept has prayed for grant of additional time for completion of the substituted service process (publication in the newspaper). Therefore, 4 weeks' time is granted in this matter. Post this matter on **12.01.2023.**

-Sd/-

(DR. BINOD KUMAR SINHA)
MEMBER (T)
Khushboo

-Sd/-

(SHRI P.S.N PRASAD)
MEMBER (J)